

IN THE NATION COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

(IB)-611(ND)/2017

IN THE MATTER OF:

SRS Finance Ltd.

Vs.

Goodluck Ornaments Pvt. Ltd.

.....PETITIONER

.... RESPONDENT

SECTION

Under Section 7 IBC 2016

Order delivered on 10.05.2018

Coram:

R.VARDHRAJAN,

Hon'ble Member (Judicial)

V.K.Subburaj,

Hon'ble Member (Technical)

For the Petitioner/Applicant :


For the RoC :

For Income Tax Department :

ORDER

Learned counsel for the parties are present. Learned counsel for the corporate debtor represents that in compliance with the directions issued dated 16.04.2018 an affidavit as required by this Tribunal ~~and~~ has been filed vide diary No. 2743 dated 10.05.2018. However the same is not available in the records of this Tribunal. The Bench Officer is directed to check the records and update it. Post the matter on 14.05.2018.


(V.K.SUBBURAJ)
MEMBER (TECHNICAL)


(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Varinder Kumar
10.05.2018